

**COURT OF THE  
DISTRICT & SESSIONS JUDGE  
..... TRIPURA : .....**

No. ....

August ....., 201....

**Sub:** Submission of 'Annual Data regarding Institution, Disposal & Pendency of cases under section 138 of Negotiable Instruments Act' in respect of the Subordinate Courts of Tripura-re.

**Ref:** F. 40 (28)(c)-HCT/STT-Y/2013/....., dated ..... on the above subject.

**Statement showing Institution, Disposal & Pendency of  
Complaints under section 138 of the Negotiable Instruments Act,  
in the Subordinate Courts (From 1/1/201..... to 31/12/201.....)**

**State:** Tripura.

**District:** ..... Tripura

| Sl. No. | Name of the District | Opening Balance as on 01/01/201.... | Institution from 01/01/201.... to 31/12/201.... | Disposal from 01/01/201.... to 31/12/201.... | Pendency at the end of 31/12/201.... |
|---------|----------------------|-------------------------------------|-------------------------------------------------|----------------------------------------------|--------------------------------------|
|         |                      |                                     |                                                 |                                              |                                      |

(Signature of the District & Sessions Judge)